

and bio-methanation, non-biodegradable (dry) waste into energy and Refused Derived Fuel (RDF), setting up of scientific land fill for residual waste etc.

Real-estate companies/builders

1631. DR. AMEE YAJNIK: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government has any details of real-estate companies/builders who have missed their possession deadlines more than once and have not even responded to the buyers;

(b) if so, the details of such defaulters; and

(c) if not, the reasons therefor and the details of action taken or proposed to be taken against them, so, far?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) Ministry of Housing and Urban Affairs (MoHUA) does not maintain details of real estate housing projects and their deadlines of completion. As per provisions of the Real Estate (Regulation and Development) Act, 2016 (RERA), the 'appropriate Government' *i.e.* States/Union Territories (UTs) are to establish the Real Estate Regulatory Authority to regulate and develop the real estate sector in the concerned State/UT. The Real Estate Regulatory Authority of the concerned State/UT is required to publish and maintain a web portal, containing relevant details of all real estate projects for which registration has been given, for public viewing. The time period within which the promoter undertakes to complete the project is also to be declared by him at the time of registration of project.

Projects under UIDSSMTS

†1632. SHRI NARAYAN RANE: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the details of projects being implemented as on date under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMTs), State-wise;

(b) since when these projects are being implemented status thereof, State-wise and project-wise;

(c) the details of funds allocated, approved, released and spent, project-wise;

† Original notice of the question was received in Hindi.